

dian Nationals according to a scheme of Indianisation in compliance with the provisions of Foreign Exchange Regulation Act, 1973.

Foreign Shares in Cadbury India Limited

4716. SHRI DHARAM BIR SINHA: Will the Minister of FINANCE be pleased to state:

(a) how many foreign shares and of what denominations were there in Cadbury India Limited in 1974;

(b) how many foreign shares and of what denomination are in Cadbury India Limited in 1977; and

(c) when was the permission given to issue more shares to the foreigners and the reasons for doing so?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) 1,29,610 shares of Rs. 10/- each of Cadbury India Ltd. were held by the foreign company in 1974.

(b) 14,90,515 shares of Rs. 10/- each of Cadbury India Ltd. were held by the foreign company in 1977.

(c) Permission was given in March 1977 to the company to issue more shares to the foreign company and fresh shares to Indian nationals as part of an Indianisation scheme in accordance with the provisions of Foreign Exchange Regulation Act, 1973.

छात्रों के लिये सामूहिक रसोईघरों की स्थापना

4717. श्री कुसुमा राम आर्य: क्या नागरिक पूर्ति मंत्री उपभोक्ता सहकारी आन्दोलन को धजबूत बनाने के प्रस्ताव के बारे में 20 जून, 1980 के अतारंकित प्रश्न संख्या 1499 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) किन-किन राज्यों में छात्रों के सामूहिक रसोईघर चल रहे हैं;

(ख) उन्हें कितनी वित्तीय सहायता दी जा रही है;

(ग) इस प्रकार के कितने और सामूहिक रसोईघर के शुरू किए जाने का विचार है;

(घ) इन सामूहिक रसोईघरों के शुरू होने में कितना समय लग जाने की संभावना है?

नागरिक पूर्ति मंत्रालय में उपमंत्री (श्री अज मोहन महन्ती): (क) उपभोक्ता सहकारी समितियों के विकास की केन्द्रीय प्रयोजित योजना के अन्तर्गत गरीब विद्यार्थियों के लाभ के लिए सामूहिक रसोईघरों (कामन किचन सेन्टर) की स्थापन हेतु अगस्त, 1976 में एक योजना तैयार की गई थी। अब तक निम्नांकित राज्यों/संघ राज्य क्षेत्रों के विभिन्न विश्वविद्यालयों और महाविद्यालयों में 75 ऐसे सामूहिक रसोईघरों की स्थापना के लिए सहायता दी गई है :-

| राज्य | यूनिटों की संख्या |
|--------------------|-------------------|
| 1. कर्नाटक | 5 |
| 2. केरल | 5 |
| 3. तमिलनाडू | 40 |
| 4. उत्तर प्रदेश | 8 |
| 5. महाराष्ट्र | 15 |
| 6. नागालैंड | 1 |
| 7. गोवा दमन और दीव | 1 |
| | 75 |

(ख) ऐसे सामूहिक रसोईघरों की स्थापना के लिए राज्य सरकारों संघ राज्य क्षेत्रों को प्रत्येक मामले में शेर-पूजी के रूप में 15000/- रु० की और बर्तन, फर्नीचर आदि की खरीद के लिए राज्य सहायता के रूप में 5000/- रु० की अर्थात् कुल 20000/- की राशि दी जाती है।

(ग) और (घ). इस योजना के अन्तर्गत सहायता परियोजना आधार पर दी जाती है। छठी योजनावधि के दौरान ऐसे 20 और केन्द्रों को सहायता देने का प्रस्ताव है। केन्द्रों को शुरू करने में लगने वाला समय कई बातों, जैसे स्थान की उपलब्धता, ऐसे छात्रावासों आदि में रहने वाले गरीब विद्यार्थियों की संख्या तथा राज्य सरकारों द्वारा की गई पहल पर निर्भर करेगा। अतः प्रत्येक केन्द्र के लिए लगने वाला समय स्थान-स्थान के अनुसार अलग-अलग होता है। ऐसे केन्द्र स्थापित करने की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारें/संघ राज्य क्षेत्रों की है।

M/s. Auto Pins India

4718. SHRI R. L. P. VARMA:

SHRI H. N. NANJE GOWDA:

SHRI D. M. DUTTE GOWDA:

SHRI PIUS TIRKEY:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 11447 on 18th May, 1979 regarding M/s. Auto Pins and state:

(a) whether assessment for the year 1977-78 pertaining to M/s. Auto Pins India (Regd.) has been completed; and whether any arrears of tax

(b) whether records collected from the possession of Accountant of the firm had been useful for the assessment year 1977-78 and its correlation with other financial years; and

(c) what is the present position and action contemplated by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) Yes, Sir.

(b) In the course of search and seizure operation in this case certain sale vouchers and packing slips were seized from the residential premises of Master Vishan Das Gulati, an accountant of the firm. The sale vouchers disclosed that the unaccounted sales for the period relevant to the Assessment Year 1977-78 were to the tune of Rs. 2,70,288/-. The value of goods despatched to various depots roughly worked out to Rs. 5,21,768/- on the basis of the packing slips. In the course of the assessment proceedings, it was noticed that the assessee had shown an amount of Rs. 12,08,127/- in an account titled 'advance supply' which represented according to the assessee, unaccounted sales. The material seized from the possession of Master Vishan Das Gulati referred to above were not specifically utilised while completing the assessment for assessment year 1977-78. The assessment, however, was completed on the basis of past records by making an addition of Rs. 85 lakhs on account of suppression of sales.

(c) The assessment in this case was completed on 26-3-1980 on a total income of Rs. 96,34,648/- (as against returned income of Rs. 9,99,580/-) by the Inspecting Assistant Commissioner (Assessment). A proposal for revision of assessment under Section 263 of the Income-tax Act, 1951, is pending before the Commissioner of Income-tax. Penalty proceedings for concealment etc. have also been initiated.